

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85815 of 2014

(Arising out of Order-in-Appeal No. NGP-EXCUS-000-APPL-944-13-14 dated 11.12.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur)

M/s BEML Ltd.

Chandrapur Tiles Factory, Ghuggus Road,
Padoli, Chandrapur – 442 406

.... Appellant

Versus

Commissioner of Central Excise, Nagpur

P.B. No. 81, Civil Lines, Telangkhedi Road,
Nagpur – 440 001

.... Respondent

Appearance:

Ms. Payal Nahar, Advocate for the Appellant

Shri P.K. Acharya, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86350/2023

Date of Hearing: 08.09.2023

Date of Decision: 08.09.2023

Per: S.K. Mohanty

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**